

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

(B)

REGN. NO. CA 103/86.

Shri B.K.S. Cheema ... Applicant.

Vs.

Director General, All India Radio, Respondent.
New Delhi.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Applicant in person.

For the respondent ... Shri P.H. Ramchandani,
Sr. Counsel.

(Judgment of the Bench delivered by
Hon'ble Mr. Justice K.Madhava Reddy, Chairman)

This application is by a Diploma Holder for
quashing the order of Director General, All India
Radio - vide DG No.17/34/85-SIV dated 29.11.1985 and
for directing the respondent to fill in all existing
vacancies as on 3.5.1985 in the grade of Assistant
Engineers strictly in accordance with the Recruitment
Rules of 1965.

In T-729/85 (CWP 3855/82) Shri P.N.Kohli & Ors
Vs. Union of India and anr. directions have already
been given in this regard and the same cover the reliefs
prayed for in this application. This application
relates to the same vacancies; hence no directions
at variance with the directions already issued in
T-729/85 could be issued.

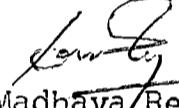
It is, however, brought to our notice that an



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examination was held under 1982 Rules during the pendency of these petitions. But in view of the interim directions of the Court dated 5.3.1985, results of that examination have not been declared. Obviously that examination was held under the 1982 Rules as they then stood. Subsequently in T-729/85, we have struck down those Rules in part. Therefore, the examination that was held cannot be said to be in conformity with the valid portion of the Rules. The results of that examination need not be published. The said examination is also, therefore, quashed and similar directions as in T-729/85 shall issue. No other directions are required. This application is disposed off accordingly with no order as to costs.


(Kaushal Kumar)
Member
24.3.1987.


(K. Madhava Reddy)
Chairman
24.3.1987.